

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons)

Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**HINDUSTAN DORR OLIVER LIMITED**

<b>RELEVANT PARTICULARS</b>	
1 Name of Corporate Debtor	<b>Hindustan Dorr Oliver Limited</b>
2 Date of Incorporation of Corporate Debtor	26 July 1974
3 Authority under which corporate Debtor is incorporated/Registered	Registrar of Companies, Mumbai
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74210MH1974PLC017644
5 Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Dorr-Oliver House, Link Road, Chakala, Andheri East Mumbai 400099
6 Insolvency Commencement Date in Respect of Corporate Debtor	21/04/2017, (As per order of NCLT dated 03/05/2017 in Company Petition no 596/2017)
7 Estimated Date of Closure of Insolvency Resolution Process	18/10/2017, (180 days from the Insolvency Commencement date)
8 Name, Address, Email address and the Registration Number of the interim Resolution Professional	Mr. Amit Gupta A-701, Gundecha Symphony, Veera Desai Road, Near Country Club, Andheri West 400053 <a href="mailto:irp.hdo@gmail.com">irp.hdo@gmail.com</a> IBBI/IPA-001/IP-P00016/2016-2017/10040
9 Last Date for Submission of Claims	19/05/2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s Hindustan Dorr Oliver Limited** on **21/04/2017**.

The creditors of **M/s Hindustan Dorr Oliver Limited**, are hereby called upon to submit a proof of their claims on or before **19/05/2017** to the Interim Resolution Professional at the address mentioned against item 8. The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/05/2017  
Place: Mumbai

**SD/-**  
**Amit Gupta**  
**Interim Resolution Professional**